

## Office Order No. 74 /2020

Subject : Court and office adjournment of cases in view of declaration of Novel Corona Virus (COVID-19) as global pandemic by WHO.  
Reference : Office Order No. 68/2020 and Office Order No. 71/2020.

In partial modification of Office Orders No. 68/2020 and No. 71/2020, I, Mahendra W. Chandwani, Principal Judge, City Civil Court and Sessions Judge in consultation with all the Judges, do hereby make following arrangements.

Extremely urgent matters which can not be wait upto 04<sup>th</sup> May, 2020, will be taken up by the Judges specifically assigned for taking urgent work. However, all the Civil and Sessions cases listed from 16.04.2020 to 04.05.2020 shall be adjourned as under :

Cases originally on Board	Cri. Cases adjd to	Civil Cases adjd. to
23.03.2020 & 01.04.2020 & 16.04.2020	05.05.2020	05.05.2020
24.03.2020 & 03.04.2020 & 17.04.2020	06.05.2020	06.05.2020
26.03.2020 & 07.04.2020 & 18.04.2020	08.05.2020	Adjourned dates in Civil Cases for this period will be notified in due course.
27.03.2020 & 08.04.2020 & 20.04.2020	11.05.2020	
28.03.2020 & 09.04.2020 & 21.04.2020	12.05.2020	
30.03.2020 & 15.04.2020 & 22.04.2020	13.05.2020	
31.03.2020 & 23.04.2020	14.05.2020	
02.04.2020 & 24.04.2020	15.05.2020	
04.04.2020 & 27.04.2020	18.05.2020	
13.04.2020 & 28.04.2020	19.05.2020	
29.04.2020	20.05.2020	
30.04.2020	21.05.2020	
02.05.2020	22.05.2020	
04.05.2020	26.05.2020	

In case of urgent matter the concerned party or his lawyer is at liberty to mention the matter one day in advance before the concerned Court.

Sd/-

Date : 15.04.2020

(Mahendra W. Chandwani)  
Principal Judge

Copy forwarded to

1. All the Hon'ble Judges at Gr. Mumbai and Dindoshi.
2. The BAR Association at Gr. Mumbai and Dindoshi.
3. The PP and GP of State and Central Government at Gr. Mumbai and Dindoshi.

*Handwritten signature*  
Rajendra